

HIGH COURT OF JAMMU & KASHMIR AND LADAKH

Notification

No:- 2033 of /RG/LS

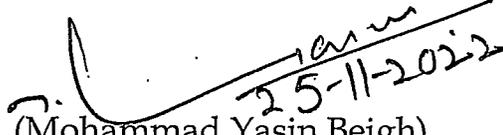
Dated:- 25/11/2022

In continuation to High Court Notification No. 1773 of 2022/RG/LS dated 10.11.2022, Shri Anchit Haritayan Sharma, Advocate, High Court of J&K and Ladakh, Jammu has been empanelled as an Advocate for pursuing cases which will be assigned to him on behalf of High Court and Subordinate Courts in Jammu province.

The above said panel Lawyer shall be governed by the terms and conditions/fee structure as laid down in High Court Notification No. 437 of 2022/RG dated 21.4.2022.

The empanelled Lawyer shall ensure to secure the interest of the High court by pursuing the cases vigorously and he shall, keep the Registrar General informed about the Court proceedings.

BY ORDER

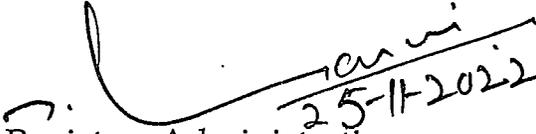

(Mohammad Yasin Beigh)
Registrar Administration
25-11-2022

No:- 41199-208 /RG/LS

Dated:- 25/11/2022

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh, Jammu.
2. Registrar Vigilance, High Court of J&K and Ladakh, Jammu
3. Registrar Computer, High Court of J&K and Ladakh, Jammu
- 4-5. Registrars Judicial, High Court of J&K and Ladakh, Jammu
6. Director Finance, High Court of J&K and Ladakh, Main Wing, Jammu
- 7-8. Chief Librarian High Court of J&K and Ladakh, Jammu/ Srinagar
9. Shri Anchit Haritayan Sharma, Advocate, High Court of J&K and Ladakh, Jammu for information and necessary action.
10. I/C NIC, Jammu for uploading the same on the official Website of the High Court.


Registrar Administration
25-11-2022